

CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH

OA No. 280 of 1998

Friday, this the 20th day of February, 1998

CORAM

HON'BLE MR. A.M. SIVADAS, JUDICIAL MEMBER
HON'BLE MR. S.K. GHOSAL, ADMINISTRATIVE MEMBER

1. Suresh Kumar K,
Pisharath House,
Muttath Lane,
Kadavanthara PO,
Kochi-20 .. Applicant

By Advocate Mr. Cyriac Kurian

Versus

1. The Assistant Superintendent
of Post Offices,
Aluva Sub Division, Aluva-1 .. Respondent

By Advocate Mr. MHJ. David J, ACGSC

The application having been heard on 20-2-1998,
the Tribunal on the same day delivered the
following:

O R D E R

HON'BLE MR. A.M. SIVADAS, JUDICIAL MEMBER

The applicant seeks for a direction to the respondent to consider him in the selection for regular appointment to the post of Extra Departmental Delivery Agent, Erumathala post office along with the candidates sponsored by the Employment Exchange.

2. The applicant says that he is qualified for regular appointment to the post of Extra Departmental Delivery Agent. Having come to know that there is a vacancy for the post of a regular Extra Departmental Delivery Agent at Erumathala post office, he submitted a representation (A-1 dated 16-2-1998) to the respondent for considering him for the said post. He apprehends that he will not be considered

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for the said post since his name has not been sponsored by the Employment Exchange on the basis of an administrative instruction.

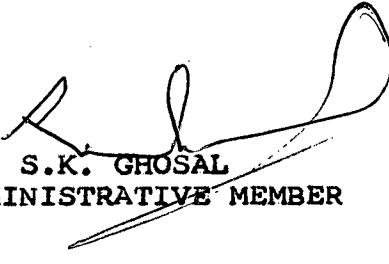
3. The Apex Court in Excise Superintendent, Malkapatnam Vs. KBN Vishweshwara Rao, (1996) 6 SCC 216, has held that the selection need not be confined to the candidates sponsored by the Employment Exchange.

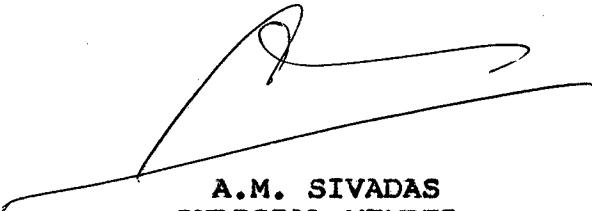
4. Accordingly, the respondent is directed to consider the applicant also, if he is otherwise qualified, for the post of Extra Departmental Delivery Agent, Erumathala post office, along with other candidates sponsored by the Employment Exchange in the interview to be held on 23-2-1998 or to any other date to which it is adjourned.

5. Standing counsel for the respondent submits that he will forward a copy of the application and a copy of this order to the respondent for compliance. We record the submission.

6. The original application is disposed of as aforesaid.
No costs.

Dated the 20th of February, 1998


S.K. GHOSAL
ADMINISTRATIVE MEMBER


A.M. SIVADAS
JUDICIAL MEMBER

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LIST OF ANNEXURE

1. Annexure A1: Representation dated 16.2.98
of the applicant to the respondent.
